Α

## NATIONAL INSURANCE CO. LTD.

v.

## BHAGWANI AND ORS.

## **JANUARY 5, 2004**

B

[V. N. KHARE, CJ. AND S.B. SINHA, J.]

Motor Vehicles Act, 1988—Motor Accident—Driver holding learner's licence—Compensation—Awarded—Held: Award of compensation justified as learner's licence is also a valid licence.

National Insurance Co. Ltd. v. Swaran Singh and Ors., [2004] 3 SCC 297, relied on.

CIVIL APPELLATE JURISDICTION: Special Leave Petition (C) No. 9215 of 2003.

From the Judgment and Order dated 28.1.2003 of the Punjab and Haryana High Court in F.A.O. No. 434 of 2003.

Atul Nanda, Ms. Veena Nanda and P.N. Puri for the Petitioner.

E The Judgment of the Court was delivered by

V. N. KHARE, CJ. This Special Leave Petition is covered by a judgment of this Court in SLP (Civil) No. 9027 of 2003, *National Insurance Co. Ltd.* v. Swaran Singh & Ors, delivered today where it has been held that the learner's licence is also a valid licence.

It is accordingly dismissed.

K.K.T.

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Petition dismissed.